THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

Interlocutory Application No.29/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2019 (F.No.20.12.2019/NCLAT/UR/1860

In the matter of:

Landmark Realty

Versus

Siroya Developers Pvt. Ltd.

.... Appellant

.... Respondent

Appearance: None for the Appellant.

06.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 20.12.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 23.12.2019. The Appellant re-filed the Memo of Appeal on 03.01.2020. It is stated in the Interlocutory Application (IA) that when the Appellant counsel visited the Registry on 27.12.2019 for re-filing, the Registry highlighted the defect of limitation and so asked for filing an application seeking condonation the delay, which took some time. Hence, there is delay of 07 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 07.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar